

Clarification relating Product Approval Procedure

It may be clarified that the applicants should apply for the approval of each product/ingredient separately for New Product/Ingredient Approval in the prescribed format and applications should be addressed to Director (PA), Food Safety and Standards Authority of India, FDA Bhavan, Kotla Road, New Delhi -110002. The envelope shall be super scribed with the heading New Product/Ingredient Approval.

It is also clarified that for obtaining product approval the Food business operator will make an application in the prescribed format with an initial payment of non refundable INR 25000 in the form of Demand Draft drawn in favour of Senior Account Officer, FSSAI towards initial screening of the application by the "Approval Screening Committee". The Approval Screening Committee will decide whether the product is falling under the Category A or Category B.

In case of Category A the Approval Screening Committee will deliberate and decide for the approval or rejection of the same on the basis of the information submitted by the applicant.

In case it requires further assessment in respect of safety etc. the application will come in Category-B and the matter will be assessed by the scientific panel/expert group and thereafter scientific committee for the approval or rejection of the same for which additional payment of INR 25000 (non refundable) to be remitted by the applicant.